

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1617**

TO BE ANSWERED ON THE 06TH MARCH, 2018 /PHALGUNA 15, 1939 (SAKA)

UNAUTHORIZED PARKING ON ROADS

**1617. DR. SHRIKANT EKNATH SHINDE:
SHRI ANANDRAO ADSUL:
SHRI SHRIRANG APPA BARNE:
SHRI ADHALRAO PATIL SHIVAJIRAO:
SHRI VINAYAK BHAURAO RAUT:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that unauthorized parking sites and unauthorized parking on roads are the main cause of congestion and slow pace of traffic on roads in the major cities across the country including NCT of Delhi;

(b) if so, the details thereof;

(c) whether the Government has taken cognizance of the matter;

(d) if so, the details thereof along with the action taken thereon;

(e) whether the Government has issued directions to the State Police and Delhi Police to remove the unauthorized parking and take steps to tackle unauthorized parking on roads and for improving the traffic movement for the benefits of the general public;

(f) if so, the details thereof and the response received from State Police and Delhi Police; and

(g) the other preventive steps taken by the Government in this regard?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) to (g): Due to heavy flow of traffic on roads, particularly during peak hours, the speed of motor vehicles is affected and congestion is observed. The major causes of traffic congestion on roads are substantial increase in the number of vehicles on roads, heterogeneous modes of transport, shortage of public transport system, lack of adequate parking facilities, unorganized expansion of business activities in residential areas, ongoing civic engineering works for development of various road infrastructure projects like construction of Metro, flyovers and elevated corridors, encroachments on roads and public processions/ rallies/ demonstrations on roads.

Police is constantly engaged in regulation, enforcement and education to road users with an objective to provide safe and smooth flow of traffic. The steps taken by Police to combat the problem of traffic congestion/ jam, inter-alia, include prosecution of traffic violators, action against improper parking, action against motorists driving against the flow of traffic, educating motorists on road safety through print and mass media, closure of road-cuts to ensure uninterrupted and smooth flow of traffic and implementing technology-enabled modernization.

‘Police’ and ‘Public Order’ are State subjects under the Seventh Schedule to the Constitution of India. Thus, the State Governments are primarily responsible for maintenance of law and order including traffic management.

Police is provided financial assistance for modernization of traffic and communication network by the concerned State. Government of India supplements such efforts through its modernization of police force scheme.

Necessary legal action is taken against the operators of illegal parking by the municipal authorities, as well as State Police forces whenever it comes to the notice. Police takes regular action against improper/ obstructive/ unauthorized parking of motor vehicles. Cranes are effectively utilized to tow away such vehicles which are found hampering the smooth movement of traffic. Special drives are also launched on regular intervals to check and control improper/ obstructive/ unauthorized parking of vehicles. Section 283 of Indian Penal Code (IPC) deals with the prosecution of the motor vehicles found obstructively/ illegally parked on roads. Certain instances of misuse of parking sites, allotted to the registered contractors, have come to the notice. In case any contractor violates the terms and conditions, prompt action is taken by the concerned Corporation against the contractor. In case of any deviance from the allotted parking space in the NCT of Delhi, Delhi Police takes necessary legal action against the violators and prosecution action is ensured. Tempo, Trucks etc. are not allowed in the area. As and when any information is received by Delhi Police against the parking contractors/attendants for unauthorized parking, overcharging etc., action is taken and cases are registered.